

and illicit plants destruction operations carried out by the Narcotics Control Bureau in Kerala during the last three years is as given below:

Year	Number of searches/ Illicit Plant destruction operations
1989	9
1990	5
1991	4

(b) and (c). The details of narcotic drug seized during the said searches/operations are as given below:

Year	Quantity of drugs (In kgs.)		
	Heroin	Opium	Ganja
1989	2.175	23.040	1785
1990	—	—	736
1991	—	—	Ganja Plants destroyed (Approximately 209 acres)

During the above said period 18 persons were arrested in those searches/operations. No offender had absconded in those cases. In some cases on approach of officials, some unidentified person ran away from the scenic.

No precise valuation of narcotic drugs, which are liable to be destroyed, is feasible.

#### **Widening of Trivandrum-Qullon Section of N.H. No. 47 into Four Lanes**

893. SHRI T.J. ANJALOSE: Will the

Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to widen the Trivandrum-Qullon section of N.H. No. 47 into four lanes;

(b) if so, when the work is likely to be started; and

(c) the time scheduled laid down for its completions?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). No, Sir. There is no such proposal at present.

[Translation]

#### **Value of Rupee**

894. DR. LAL BAHADUR RAWAL: Will the Minister of FINANCE be pleased to state:

(a) the value of rupee at present treating 1980 as base year;

(b) whether the value of rupee has gone down to a great extent during the last five years; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The value of rupee, measured as a reciprocal of consumer price index (CPI) for industrial workers, treating 1980 as a base year, was 35 paise in December 1991 (latest available)

(b) and (c). The value of rupee during the last 5 years, treating 1980 as base year, is given below.

<i>Value of Rupee</i>	
<i>Year</i>	<i>Paise</i>
1986	59
1987	54
1988	49
1989	46
1990	43

#### Use of Hindi in High Courts Judgements

895. DR. LAL BHADUR RAWAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of decisions delivered in Hindi by the High Courts of Uttar Pradesh, Bihar and Rajasthan during the last two years; and

(b) the efforts made by the Government to encourage the judgements being delivered in hindi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Article 348 (1) of the constitution provides that all proceedings in every High Court shall be in the English language until Parliament by law otherwise provides. Under Article 348 (2), the Governor of State may, with the previous consent of the President, authorise the use of the Hindi language or any other language used for any official purposes of the State in proceedings in the High Court having its principal seat in that State provided that decrees, judgements or orders passed by such High Courts shall be in English. Under

Section 7 of the Official Languages Act, 1963, the use of Hindi or official language of a State in addition to the English language may be authorised, with the consent of the President of India, by the Governor of the State for the purposes of judgements etc. made by the High Courts for that State. As per available information, so far the Governors for four States, namely, Bihar, M.P., Rajasthan and U.P. have authorised and use of Hindi in addition to the English language in the proceedings as well as the judgements, decrees etc. of the High Courts in their States.

The information about the number of judgements delivered in Hindi by the Various High Courts is not maintained by the Government.

#### Import of Coconut Oil

896. DR. LAL BHADUR RAWAL: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of account oil imported during each of the last three years; till date;

(b) whether the Government propose to import coconut oil in large quantity during the year 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). The latest import data are available upto March, 1989. The quantity of Coconut Oil imported during 1986-87 to 1988-89 is as under:-

<i>Years</i>	<i>Qty. (Tonnes)</i>
1986-87	166
1987-88	1362
1988-89	1997